

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER AND
SH. YOGESH KUMAR US, JUDICIAL MEMBER**

ITA Nos.8174 & 8175/Del/2019
(Assessment Years 2014-15 & 2015-16)

Elymer Electrics Pvt. Ltd. 7, Tilak Nagar, Industrial Area, New Delhi – 110018 PAN No. AAACE 4631 J (APPELLANT)	Vs.	ITO Ward – 74(2) New Delhi (RESPONDENT)
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Assessee by	--None--
Revenue by	Shri Rajendra Jha, Sr. D.R.

Date of hearing:	09.02.2023
Date of Pronouncement:	10.02.2023

PER ANIL CHATURVEDI, AM :

Both the appeals filed by the assessee are directed against the consolidated order dated 16.08.2019 passed by the Commissioner of Income Tax (Appeals)-38, New Delhi under Section 250 of the Income Tax Act, 1961 for Assessment Years 2014-15 & 2015-16.

2. On the date of hearing none appeared on behalf of the assessee nor any adjournment application was filed despite the fact that the notice of hearing was issued to the assessee. We, therefore, proceed to dispose of the appeals *ex parte qua* the assessee, after considering the submissions of Learned DR and the material on record.

3. Assessee has filed an application dated 12.01.2023 seeking the withdrawal of the appeals. Revenue has no objection in assessee withdrawing the appeals.

4. We have heard the rival submissions and perused the material available on record. In view of the aforesaid request of the assessee, **the appeals of the assessee are dismissed as withdrawn.**

5. **In the result, both the appeals of the assessee are dismissed.**

Order pronounced in the open court on 10.02.2023

Sd/-

**(YOGESH KUMAR US)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- .02.2023

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI